

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**FIRST APPEAL No. 58 of 2010**

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Akhil Bhartiya Paryavaran Evam Gramin Vikas Sansthan

... .. Appellant/s

Versus

Janak Singh

... .. Respondent/s

with  
**FIRST APPEAL No. 179 of 2009**

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Janak Singh

... .. Appellant/s

Versus

The State of Bihar

... .. Respondent/s

with  
**FIRST APPEAL No. 181 of 2009**

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Pramila Sigh Yadav and Ors.

... .. Appellant/s

Versus

The State of Bihar and Ors.

... .. Respondent/s

with  
**FIRST APPEAL No. 47 of 2010**

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Meher Unnisa Begum and Ors.

... .. Appellant/s

Versus

Janak Singh and Ors.

... .. Respondent/s

=====

**Appearance :**

(In FIRST APPEAL No. 58 of 2010)

For the Appellant/s : Mr. Nagendra Rai, Advocate

For the Respondent/s : Mrs. Archana Sinha, Advocate

Mr. Alok Kumar, Advocate

(In FIRST APPEAL No. 179 of 2009)

For the Appellant/s : Mr. Md. Waliur Rahman, Advocate

For the Respondent/s : Mr. Satyabir Bharti, Advocate

(In FIRST APPEAL No. 181 of 2009)



For the Appellant/s : Mr. Ashok Kumar, Advocate  
For the Respondent/s : Mr. Amit Prakash, Advocate  
(In FIRST APPEAL No. 47 of 2010)  
For the Appellant/s : Mr. Sanjeet Kumar, Advocate  
For the Respondent/s : GA -6

**CORAM: HONOURABLE MR. JUSTICE RAMESH CHAND MALVIYA**  
**ORAL ORDER**

30 16-01-2026 Learned counsel for the appellants is directed to take steps for substituted service of appeal notice upon respondent nos. 9 and 10 through process of paper publication in a daily newspaper, namely, Hindustan Hindi & English regarding service of appeal notice.

2. Office is directed to provide proforma for paper publication for respondent nos. 9 and 10 within two weeks and learned counsel for appellants shall take steps for the same.

3. In the meantime, learned counsel for the appellants is directed to file an affidavit along with cutting of the newspaper publication before the concerned Section.

4. List this case on 27.02.2026.

**(Ramesh Chand Malviya, J)**

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